

(15)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.

O.A.NO. 154 of 1996.

Between

Dated: 6.2.1996.

Mohd. Kareemuddin

...

Applicant

And

1. Senior Postmaster, Hyderabad General Post Office, Hyderabad.
2. Director of Postal Services, Hyderabad City Region, Hyderabad.
3. The Chief Postmaster General, A.P.Circle, Hyderabad.

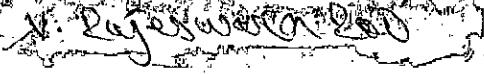
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Respondents

Counsel for the Applicant

: Sri. S. Ramakrishna Rao

Counsel for the Respondents

: Sri. 

CORAM:

Hon'ble Mr. R. Rangarajan, Administrative Member

Contd:...2/-

O.A. 154/96.

Dt. of Decision : 06-02-96.

ORDER

¶ As per Hon'ble Shri R. Rangarajan, Member (Admn.) ¶

The applicant is working as Public Relations Inspector (Postal) under the control of R-1. For the block ~~period~~ 1990-1993 he applied for LTC for visiting Darjeeling. But it is stated for the applicant that he could not proceed beyond Siliguri due to adverse atmospheric condition like flash floods etc., Hence he did not proceed beyond Siliguri and returned ^{to} ~~back~~ his headquarters Hyderabad.

2. By the impugned order at annexure-1 letter No./A4/LTC/Dlgs/96 ~~Hyderabad~~ dated 18-01-96 his claim for LTC for the block year 1990-93 has been rejected by the R-2 as he has curtailed ^{his} journey at Siliguri without proceedings to Darjeeling as applied for in the LTC.

3. Aggrieved by the rejection of the claim of his LTC bill he had appealed ^{to} the Chief Postmaster General, AP Circle, Hyderabad, on 19-01-96 for admission of the said bill. It is stated that no reply has been received by him so far.

4. Hence he has filed this application for setting aside the impugned order dated No./A4/LTC/Dlgs/96 dated 18-01-96 of R-1 as illegal, arbitrary, unwarranted, frivolous and in violation of the Rules in force and direct the respondents to pass the LTC Bill as claimed by him with all consequential benefits.

5. The applicant relies on the D.G.P.&T., ND No.20/1/79-PAP, dated 01-09-1979 to state that the curtailment of his further journey to Darjeeling is due to circumstances beyond his control

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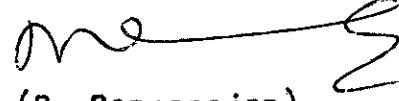
1. Senior Postmaster, Hyderabad General Post Office, Hyderabad.
2. Director of Postal Services, Hyderabad City Region, Hyd.
3. The Chief Postmaster General, A.P.Circle, Hyderabad.
4. One copy to Sri. S.Ramakrishna Rao, advocate, CAT, Hyd.
5. One copy to Sri. ~~Devarajulu~~, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

Rsm/-

and hence the rejection of the bill for the LTC claim is arbitrary. The respondents produced the letter No.E2/LTC/MK/95-96 dated 26-09-95 to state that the curtailment of the journey beyond Siliguri to Darjeeling is pre-planned one as seen from the reservation made by him for return journey from Howrah to Hyderabad. All these factors he has mentioned in his representation dated 19-01-1996 addressed to R-3. These are the points for consideration by R-3.

6. In the circumstances, I feel it appropriate to direct the respondent No.3 to dispose of the representation dated 19-01-1996 of the applicant giving due consideration to all the points mentioned in his representation and also taking note of my observation as above within a period of three months from the date of receipt of a copy of this judgement. Till such time the representation is disposed of, the recovery of the amount paid to him as LTC claim should not be effected.

7. The DA is ordered accordingly. No costs.


(R. Rangarajan)
Member(Admn.)

Dated : The 6th February 96.
(DICTATED IN OPEN COURT)


D.Y. Registrar

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9/2/96

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9/2/96

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD.

HON'BLE SHRI R. Rangarajan
A. B. GORTHI : MEMBER(A)

HON'BLE SHRI

DATED: 6/2/96

ORDER/JUDGMENT

M.A. NO./R.A./C.A. NO.

IN
154/96
O.A. NO.

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

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केन्द्रीय प्रशासनिक अधिकार अधिकार
Central Administrative Tribunal

DESPATCH

12 FEB 1996

हैदराबाद अधिकार
HYDERABAD BENCH

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